

ITEM NO.62

COURT NO.13

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19254/2025

[Arising out of impugned final judgment and order dated 30-01-2025  
in APO No. 106/2018 passed by the High Court at Calcutta]

RUPA AND COMPANY LIMITED

Petitioner(s)

VERSUS

STATE OF WEST BENGAL &amp; ORS.

Respondent(s)

(IA No. 94323/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 94325/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES & IA No. 94320/2025 - PERMISSION TO FILE  
SPECIAL LEAVE PETITION)

WITH

Diary No.19478/2025 (XVI)

(IA No. 95073/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT, IA No. 95069/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES & IA No. 95067/2025 - PERMISSION TO FILE  
SLP)

Diary No(s). 19532/2025 (XVI)

(IA No. 95716/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT & IA No. 95714/2025 - PERMISSION TO FILE SLP)

Date : 17-04-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Neeraj Kishan Kaul, Sr. Adv.  
Mr. Aakash Bajaj, Adv.  
Ms. Prerona Banerjee, Adv.  
Ms. Sania Abbasi, Adv.  
For M/s.Khaitan & Co., AOR

For Respondent(s) :

Mr. Kunal Mimani, AOR  
Ms. Afshaa Hakim, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Applications seeking permission to file the Special Leave Petitions are granted.
2. Exemption Applications are allowed.
3. Issue notice.
4. Mr. Kunal Mimani, the learned AOR waives service of notice for and on behalf of the State of West Bengal.
5. Hence, formal notice to the said respondent is dispensed with.
6. Let notices be issued to the other respondents.
7. No coercive steps shall be taken against the petitioners till the next date of hearing.
8. Tag with SLP(C) No.7295/2025 etc.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)